

PUBLIC ACCOUNTS COMMITTEE

Hundered and Sixty-Fourth and Hundered and Sixty Fifth Reports.

SHRI SUNIL MAITRA (Calcutta North East) : I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee :—

- (1) Hundred and Sixty-fourth Report on action taken by Government on the recommendations contained in their Ninety-sixth Report relating to Ministry of Finance (Department of Revenue)—Union Excise Duties—Electric Motors and Cotton Textiles,
- (2) Hundred and Sixty-fifth Report on action taken by Government on the recommendation contained in their Hundred and twelfth Report relating to Ministry of Rural Development—Small Farmers Development Agencies.

12.09 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs Sports and Works and Housing (Shri Buta Singh)

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 22nd August, 1983 will consist of :-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of :-
 - (a) The Hindu Widow's Re-marriage (Repeal) Bill, 1983, as passed by Rajya Sabha.

(b) The Copyright (Amendment) Bill, 1983, as passed by Rajya Sabha.

(c) The Lepers (Delhi, Andaman and Nicobar Islands, Lakshadweep, Dadra and Nagar Haveli and Chandigarh Repeal) Bill, 1983.

3. Discussion on the Resolution regarding National Health Policy.

4. Discussion on Mid-term Appraisal of Sixth Five Year Plan.

*(Interruptions)***

MR DEPUTY SPEAKER : Don't record anything else.

*(Interruptions)***

MR. DEPUTY SPEAKER : Is Mandal Commission's report not important for you ?

*(Interruptions)***

MR DEPUTY SPEAKER : Mr Krishna Chandra Halder.

*(Interruptions)***

MR. DEPUTY SPEAKER : I will go over to Mandal Commission's report. I will not allow anything else.

*(Interruptions)***

MR. DEPUTY SPEAKER : Don't record anything. Mr Krishna Chandra Halder.

*(Interruptions)***

MR. DEPUTY SPEAKER : Mr. T.R. Shamanna.

*(Interruptions)***